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Title: Need to look into the demands of Sales Promotion Employees as per Section 2 (j) of the Industrial Disputes (Amendment) Act, 1982.

SHRI SANTASRI CHATTERJEE (SERAMPORE): The Sales promotion employees throughout the country went on a strike on 24 April, 2008 demanding enforcement of their legal rights as contained in Section 2(j) of the Industrial Disputes (Amendment) Act 1982, enforcement of minimum wages, extension of the Sales Promotion Employees (Conditions of Service) Act to employees engaged in industries other than pharmaceuticals, action against employers violating the provisions of the S.P.E. Act. Besides, these they have put forward very important demands which concern the interests of the common people. They are (a) reduction of excise duty to 0% on 354 essential drugs and 4% for other medicines, and (b) stopping of proliferation of spurious drugs and unfair trading of medicines.

The Hon'ble Minister of Labour and Finance may kindly look into these demands and take appropriate action.